PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 3rd October, 2017

No. S.O.60/P.A.5/2017/S.11/2017.- In exercise of the powers conferred by subsection (1) of section 11 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No.5 of 2017), and all other powers enabling him in this behalf, the Governor of Punjab, on the recommendations of the Council, is pleased to make the following amendments in the Government of Punjab, Department of Excise and Taxation, in notification no. No.S.O.37/P.A.5/2017/S.11/2017 dated 30th June, 2017 published in Extraordinary, Part III dated 30th June, 2017, namely:-

In the said notification, in the Table, after serial number 81 and the entries relating thereto, the following shall be inserted namely:-

(1)	(2)	(3)	(4)	(5)
"82	Chapter 9996	Services by way of right to admission		
		to the events organised under FIFA U-17	Nil	Nil".
		World Cup 2017.		

M.P. SINGH,

Additional Chief Secretary-cum-Financial Commissioner (Taxation), Department of Excise and Taxation, Punjab.

1352/10-2017/Pb. Govt. Press, S.A.S. Nagar